GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:4254 ANSWERED ON:22.03.2013 TAX COLLECTION Bapurao Shri Khatgaonkar Patil Bhaskarrao;Chitthan Shri N.S.V.;Gaikwad Shri Eknath Mahadeo;Kumar Shri P.;Paranjpe Shri Anand Prakash

Will the Minister of FINANCE be pleased to state:

(a) the target fixed by the Government for collection of taxes for each quarter of the current Financial year along with the achievement thereto;

(b) whether the Government has issued notices to large number of persons to deposit their tax dues;

(c) if so, the details in this regard; and

(d) the other steps taken/being taken by the Government to achieve the target?

Answer

FINANCE MINISTER(SHRI P. CHIDAMBARAM)

(a): The quarter wise targets for collection of taxes are not fixed by the Government. However, the Revised Estimates (R.E.) in respect of collection of direct taxes and indirect taxes fixed during the current Financial Year alongwith its achievement thereto is given below:

(Rs. In crore) Nature of R.E. for 2012-13 Total amount of taxes Taxes collected during current F.Y. 2012-13# Direct Taxes 565835.00 413994 Indirect Taxes 469546.09 416896

Upto February, 2013.

(b) & (c): Issue of notices to recover tax dues is an ongoing process. Details about notices issued by various offices of Income Tax, Customs & Central Excise, (located all over India) are not maintained centrally. However, the Income Tax Department has issued letters to 1,05,000 persons having Permanent Account Number(PAN) who have undertaken high-value financial transactions and are likely to have taxable income but have not filed their returns of Income for Assessment Year 2010-11 and Assessment Year 2011-12.

(d): In order to achieve the collection target of direct taxes, the Government has taken various steps which inter alia include; monitoring of Advance Tax payment especially by top taxpayers; conducting surveys for detection of concealment of income and for compliance of Tax Deduction at Source (TDS) provisions; detection of new areas of violation/avoidance of the provisions of TDS and taking action for proper deduction and deposit of TDS; organizing training programmes for senior management as well as for Drawing & Disbursing Officers(DDOs) (particularly of Government departments and PSUs) to spread awareness about TDS & TCS (Tax Collection at Source) provisions; emphasis on disposal of high demand cases by CIT(A) and also a multi-media campaign to encourage voluntary compliance of tax laws. So far as indirect taxes are concerned, besides the multi-media campaign to encourage voluntary compliance of tax laws, a number of steps are being taken to achieve the targets for collection in respect of indirect taxes which inter alia include improved anti-evasion checks, increased audit, faster adjudication of pending cases and liquidation of arrears.